

काम कर रहे हैं तथा वे इन में कितनी कितनी अवधि से कार्य कर रहे हैं और रेलवे बोर्ड में वे किस किस तारीख से काम कर रहे हैं ?

रेल तथा शिक्षा और समाज कल्याण मंत्रालयों तथा संसदीय कार्य विभाग में उप सचिव (श्री मल्लिकार्जुन) : (क) क्षेत्रीय रेलों/अनुसंधान अभिवाहन और मानक संगठन से कुछ लिपिकों को तदर्थ आधार पर रेलवे बोर्ड में लिया गया था, जिन्हें रेलवे बोर्ड सचिवालय लिपिकीय सेवा में समाहित करने का प्रस्ताव है। यदि वे इस सम्बन्ध में दी गयी शर्तों को पूरा करेंगे तो उन्हें 7 फरवरी, 1981 से समाहित कर लिया जायेगा।

(ख) सम्बन्धित कर्मचारियों के बारे में संगत व्यौरा संलग्न सूची में दिखाया गया है।

[प्रश्नालय में रखा गया / देखिये संख्या एल टी/2958-81]

Wages for Casual Labour

902. SHRI BASUDEB ACHARYA: Will the Minister of RAILWAYS be pleased to state:

(a) Whether Government are aware that thousands of casual labourers have been recruited recently for various jobs but they are not being paid wages in full;

(b) if so, the reasons of such recruitment, Zone-wise; and

(c) the total amount of wages being paid to such recruited hands; Zone-wise, month-wise details thereof ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Government have received no

report that thousands of casual labour recruited recently are not being paid full wages as admissible to them.

(b) Does not arise.

(c) Information regarding wages paid to casual labour zone-wise and month-wise during 1981 is being collected and will be laid on the table of the Sabha.

Ban on Appointment of Casual Labourers

903. SHRI BASUDEB ACHARYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways imposed a ban on 18th June, 1979 on the appointment of casual labourers except in emergency caused by flood or accident;

(b) if so, whether the said ban is strictly adhered to; and

(c) if not, reasons thereof and remedial steps taken therefor ?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). According to instructions issued subsequent to the letter dated 18th June 1979 there is no ban as such on engagement of casual labour but it has been laid down that recruitment of fresh casual labour should be resorted to only with the prior personal approval of the General Manager.